

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No.22  
CP (IB) No. 555/Chd/Hry/2019**

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016**

**In the matter of:-**

Grainspan Nutrients Private Limited      ...Petitioner-Operational Creditor

Vs.

Ishika Agro Private Limited      ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Hitender Kansal, Advocate for the petitioner-operational creditor  
Respondent already ex parte vide order dated 26.08.2022.

A date is requested by learned counsel for petitioner on the ground that due to some personal difficulty he could not file the written submissions. Let the same be filed within one week. It is made clear if compliance is not made before the next date of hearing, then no further opportunity will be given and it may presume that the petitioner is not interested in prosecution of the present petition. List on 02.01.2023 for arguments.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

December 01, 2022  
DS